

(b) the quota of women entrepreneurs in such allotments, year-wise; and

(c) the procedure being followed for the allotment of such stalls?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ) : (a) Information is being collected and will be laid on the Table of the Sabha.

(b) and (c). As per Catering Policy, allotment of catering/vending contracts is made by the Zonal Railways by inviting applications through press advertisement. Applications so received are screened by a Screening Committee and contract awarded to the most suitable applicant on merits. Women entrepreneurs are eligible to apply for such contracts but no quota has been stipulated.

Fishing Harbours

2162. SHRI XAVIER ARAKAL : Will the Minister of AGRICULTURE be pleased to state :

(a) the number of fishing harbours aided, developed and managed by the Central Government in Kerala;

(b) the details of the progress made for the development of Munambham fishing harbour of the Ernakulam District; and

(c) the amount spent of this harbour so far?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA) : (a) One major fishery harbour, Cochin Stage-I in Kerala has been completed and its Stage-II is nearing completion for which 100% funds are provided by Government of India to Cochin Port Trust.

Four minor fishing harbours and twenty fish landing centres have been completed and six minor fishing harbours and two fish landing centres have been sanctioned by Government of India. The major fishery harbour at Cochin is managed by Cochin Port Trust under the Government of India and the other minor harbours and fish landing centres are managed by the State Government.

(b) For the development of Munambham fishery harbour, initial works of land acquisition, bridges, security-room are almost completed; main works of breakwaters, reclamation, quay wall, auction hall are at an advanced stage of construction; other small works of canteen, provision-store etc. are at various stages of progress

(c) An amount of Rs. 954.83 lakh is spent upto May, 1996 on Munambham fishery harbour.

Delhi State

2163. SHRI VIJAY GOEL :

DR. RAMKRISHNA KUSMARIA :

SHRI PRABHU DAYAL KATHERIA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government propose to give full Statehood status to Delhi;

(b) if so, the time by which a final decision is likely to be taken in this regard; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) to (c). The question of an appropriate structure for the administration of the National Capital was considered by the Committee on Reorganisation of Delhi set-up, commonly known as the Balakrishnan Committee. After a thorough consideration of the matter, the Committee concluded that it would not be in the national interest and in the interest of Delhi itself to restructure the set-up in Delhi as a full-fledged constituent State of the Union. In view of this recommendation and since the Central Government has to discharge special responsibilities in relation to the National Capital, it was not considered feasible in the larger national interest to grant Delhi a full-fledged Statehood.

As a result of the Constitution (69th Amendment) Act, 1991 and the Government of National Capital Territory of Delhi Act, 1991, Delhi has got a Legislative Assembly and a Council of Ministers responsible to it. No proposal to change the existing set-up is under consideration.

Funds for Soil Conservation

2164. DR. ARUN KUMAR SARMA : Will the Minister of AGRICULTURE be pleased to state :

(a) the amount allocated to Assam for the Centrally sponsored scheme of soil conservation during each of the last three years;

(b) the amount actually utilised by the State Government;

(c) the reasons for not utilisation of the full amount by the State Government; and

(d) the progress made so far in the implementation of soil conservation scheme in the State?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA) : (a) and (b). The amount allocated to State of Assam under the Centrally Sponsored Schemes of Soil conservation and

its utilisation during each of last three years is as indicated below :

(Rs. in Lakh)			
	Year	Allocation	Utilisation
Schemes of Deptt.	1993-94	460.0	349.3
of Agri. Coopn.	1994-95	785.0	459.8
	1995-96	535.0	511.9
Schemes of M/o	1993-94	119.8	112.8
Environment	1994-95	122.0	142.3
and Forests	1995-96	224.0	135.0

Under the schemes of Ministry of Environment and Forest, funds upto 20% can be used for soil and moisture conservation components.

(c) The low utilization is due to non release of funds by the State Government to the implementing agencies.

(d) Under the scheme of Soil Conservation in the Catchments of River Valley Projects, so far an area of 13800 ha. has been treated. Under National Watershed Development Project for Rainfed Areas, major items of works taken up so far include drainage line treatment, contour vegetative hedges, crop demonstration, agro-forestry, dry land horticulture and household production systems. Under the two schemes of the Ministry of Environment and Forest namely Integrated Afforestation and Eco-Development Project and Area-oriented Fuelwood and Fodder Project, an area of 8900 ha. has been treated so far.

National Coastal Management Authority

2165. DR. LAXMINARAYAN PANDEY : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Government have set up the National Coastal Management Authority to oversee the functioning of State Coastal Management Authorities to protect the Coastal line of the country;

(b) if so, the terms of reference, jurisdiction and powers thereof;

(c) whether the Government are also monitoring the implementation of the Coastal Regulation Zone Notification of 1991;

(d) if so, whether any violation of the aforesaid notification has been noticed by the Government, and

(e) if so, the action taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (CAPT. JAI NARAYAN PRASAD NISHAD) : (a) No, Sir.

(b) Does not arise.

(c) The Ministry of Environment and Forests and the Government of State or Union Territory and such other authorities at the State or Union Territory levels, as may be designated for this purpose, shall be responsible for monitoring and enforcement of the provisions of this notification within their respective jurisdictions.

(d) Yes, Sir.

(e) Concerned State Government/Union Territory Administration have been asked to submit report.

Condition of Tihar Jail

2166. SHRI R.L.P. VERMA :

SHRI BANWARI LAL PUROHIT :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether unhygienic conditions, poor medical facilities, serving of bad food, improper lavatory block, congestion in wards and so on are prevailing in the Tihar Jail, New Delhi;

(b) if so, the action taken by the Government to improve the pitiable condition prevailing there;

(c) whether the jail manual was written about a century back and the same has become totally redundant in the present day environment;

(d) whether there is any proposal to amend the jail manual of all the jails in the country including the Tihar Jail; and

(e) if so, the time by which the same would be done?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD MAQBOOL DAR) : (a) and (b) The Government of Delhi has taken numerous measures inmates to provide better living conditions to the inmates of the Tihar Jail. Food in the jail is cooked in hygienic conditions. Canteen facilities are available to the prisoners. They are provided with seasonal clothing and bedding. The jail has also a Cable TV network. Every newly admitted prisoner is medically examined. Specialists from DDU Hospital and other hospitals visit the jail. A caring unit under one Assistant Superintendent of Jail has been assigned the duty of helping and guiding the prisoners when they are taken to various hospitals outside the jail for treatment. Prisoners who are drug addicts, are treated at the Drug De-addiction Centre called 'Ashiana'. Post de-addiction care is provided by another Centre called 'Aasra'. Ward Panchayats have been activated to identify depressed/ill prisoners needing special psychiatric/medical attention. To reduce overcrowding, a new jail (Jail no. 5) has been opened recently.